

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.131 of 2020**

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Manorma Kujur	....	....	....	Petitioner
Versus				
The State of Jharkhand & Others	....	....	....	Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner :  
For the Respondents-State : Mr. Mohan Kashyap, A.C. to S.C. IV

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**04/29.06.2020** Heard Mr. Mohan Kashyap, A.C. to S.C. IV, learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

In spite of best efforts made by Court Master, no connectivity has been made with learned counsel for the petitioner.

Mr. Mohan Kashyap, A.C. to S.C. IV is present on behalf of respondents-State.

Post this matter on 8<sup>th</sup> July, 2020.

**(Sanjay Kumar Dwivedi, J.)**

Anit